

F.NO.404/89/78-ITCC  
GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES.

New Delhi, the 13th September, 1978.

O R D E R

No. 2498(F.No.404/89/78-ITCC): In exercise of the powers conferred by rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962, and in supersession of the order of the Central Board of Direct Taxes No.1815 (F.No.404/21/77-ITCC) dt. 9.6.77 the Central Board of Direct Taxes hereby directs that Shri CEATURBEUJ PRASAD authorised by the Central Government to exercise the powers of a Tax Recovery Officer under the Notification of the Government of India in the Department of Revenue No.2498(F.No. 404/89/78-ITCC) dated 13.9.78 shall exercise jurisdiction in respect of all the areas of the State of Bihar.

2. This order shall come into force with effect from the date Shri CEATURBEUJ PRASAD takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

SECRETARY, CENTRAL BOARD OF DIRECT TAXES.

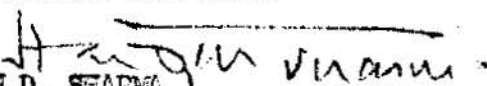
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1. The Commissioner of Income-tax, Bihar, Patna with reference to his letter No.Conf.(R) V-Miso-1/1974/917 dated 1.7.1978.
2. Bulletin Section.

Sd/-

SECRETARY, CENTRAL BOARD OF DIRECT TAXES.

AUTHORISED FOR ISSUE

  
( H.D. SHARMA )  
ASSTT. DIRECTOR(RS&F).

NO.CC/ITCC/2420/598/RSP/78.

\* SHARMA \*